

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "J" MUMBAI**

**BEFORE SHRI VIKAS AWASTHY (JUDICIAL MEMBER) AND
SHRI N.K. PRADHAN (ACCOUNTANT MEMBER)**

**ITA No. 616/MUM/2018
Assessment Year: 2012-13**

&

**ITA No. 617/MUM/2018
Assessment Year: 2013-14**

Dy. Commissioner of Income
Tax-3(3)(1),
Room No. 609, 6th floor,
Aayakar Bhavan, M.K. Road,
Mumbai-400020.

M/s Reliance Nippon Life Asset
Vs. Management Ltd. (Formerly
known as Reliance Capital Asset
Management Ltd.)
12th floor, One Indiabulls
Centre, Tower One, 841, S.B.
Marg, Jupiter Mills Compound,
Elphinstone Road,
Mumbai-400013.

PAN No. AAACR2668G

Appellant

Respondent

Revenue by : Mr. A. Mohan, CIT DR
Assessee by : Mr. J.B. Sanghavi, AR

Date of Hearing : 16/01/2020
Date of pronouncement : 16/01/2020

ORDER

PER N.K. PRADHAN, A.M.

The captioned appeals filed by the Revenue is directed against the order of the Commissioner of Income Tax (Appeals)-57, Mumbai (in short 'CIT(A)') and arise out of the assessment order passed u/s 143(3) r.w.s. 144C(3) of the Income Tax Act 1961, (the 'Act').

2. Central Board of Direct Taxes (CBDT) *vide* Circular No. 17/2019 dated 08.08.2019 has amended Circular No. 3/2018 dated 11.07.2018 for

further enhancement of monetary limit for filing of appeals by the Revenue before the ITAT, High Courts and SLPs/Appeals before Supreme Court as measures for reducing litigation.

3. CBDT *vide* Circular No. 3/2018 dated 11.07.2018 has specified that appeals shall not be filed before the Income Tax Appellate Tribunal (ITAT) in cases where the tax effect does not exceed the monetary limit of Rs.20,00,000/-. For this purpose, 'tax effect' means the difference between the tax on the total income assessed and the tax that would have been chargeable had such total income been reduced by the amount of income in respect of issues against which appeal is intended to be filed. Further, 'tax effect' shall be taxes including applicable surcharge and cess. However, the tax will not include any interest thereon, except where chargeability of interest itself is in dispute. In case the chargeability of interest is the issue under dispute, the amount of interest shall be the tax effect. In cases where returned loss is reduced or assessed as income, the tax effect would include notional tax on disputed additions. In case of penalty order, the tax effect will mean quantum of penalty deleted or reduced in the order to be appealed against.

At para 13 of the said Circular, it has been mentioned that:

"13. This Circular will apply to SLPs/appeals/cross objection/references to be filed henceforth in SC/HCs/Tribunal and it shall also apply retrospectively to pending SLPs/appeals/cross objections/references. Pending appeals below the specified tax limits in para 3 above may be withdrawn/not pressed."

4. As a step towards further management of litigation, CBDT *vide* Circular No. 17/2019 has fixed the monetary limit for filing of appeals before ITAT at Rs.50,00,000/-.

5. In the instant appeal filed, the tax effect on the amount in dispute is Rs.37,34,948/- (AY 2012-13) and Rs.31,41,912/- (AY 2013-14). Therefore, the Ld. counsel for the assessee submits that the appeal filed by the Revenue be dismissed.

6. Before us, the Ld. Departmental Representative (DR) fairly agrees that the tax effect herein is below the monetary limit of Rs.50,00,000/- fixed by the above Circular for filing of appeals before the ITAT. However, it is pleaded by him that in case of exceptions to the above Circular, the appellant may be allowed to bring it to the notice of the Tribunal. Considering the submission, we make it clear that the appellant shall be at liberty to point out the exceptions to which the above Circular may not apply by filing miscellaneous applications.

7. In view of the CBDT Circular No. 17/2019, these appeals involving tax effect of less than Rs.50,00,000/- are dismissed.

Order pronounced in the open Court on 16/01/2020.

Sd/-
(VIKAS AWASTHY)
JUDICIAL MEMBER

Sd/-
(N.K. PRADHAN)
ACCOUNTANT MEMBER

Mumbai;

Dated: 16/01/2020

Rahul Sharma, Sr. P.S.

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai